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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 7th June, 1985.

NOTIFICATION
(INCOME-TAX)

No. 6250 (F.No.187/4/84-IT(AI)): In exercise of the powers conferred under sub-section (1) of Section 127 of the Income-tax Act, 1961, the Central Board of Direct Taxes, makes the following amendment to its Notification No.5893 dated 2.7.1984.

2. The Commissioner of Income-tax, Andhra Pradesh-I at S.No.2 shall have general power of survey in respect of areas comprised in the jurisdiction of Commissioner of Income-tax, Andhra Pradesh-II and III within the municipal limits of City of Hyderabad.

3. This notification shall take effect from 10.6.1985.


(R. K. TEWARI)

UNDER SECY.CENTRAL BOARD OF DIRECT TAXES

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(ATMA RAM)
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